

Financial and Technical Assistance given for development of Minor Ports in Maharashtra

2731. SHRI BAPSAHEB PARULEKAR : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) details of financial and technical assistance given to State of Maharashtra to develop minor ports in the State ;

(b) names of such ports, and whether the entire financial assistance has been given ; if so when ; and

(c) the progress of development of such ports and details of utilisation of funds given by Central Government ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) and (b). As per the decision of the National Development Council, development of intermediate and minor ports is now the responsibility of the respective State Governments. Funds for their development are provided in the State Plans, with effect from 1st April, 1978. Prior to that, a loan assistance of Rs. 110 lakhs was given to the Government of Maharashtra for development of the Bhagwati Bunder (Ratnagiri).

(c) The first phase of development of Bhagwati Bunder has been completed at a cost of Rs. 216 lakhs. Further works for expanding port facilities are expected to be completed by June, 1982.

Indian Territory under Pakistan occupation

2732. SHRI MANMOHAN TUDU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the total Sq. kilometers of Indian territory occupied by Pakistan ;

(b) the steps taken or proposed to be taken to get back our land ; and

(c) the details thereof ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) (a) Pakistan continues to be in illegal occupation of a part of the State of Jammu & Kashmir since 1947-48. The area of such territory presently under occupation of Pakistan is approximately 78,218 square kilometres (30,200 square miles). An additional area of about 5,180 square kilometres (2000 square miles) in Pakistan occupied Kashmir was illegally ceded by Pakistan to China under the so-called Sino-Pak Agreement of 1963.

(b) and (c). It is Government's policy to settle the issue arising out of Pakistan's occupation of a part of Jammu & Kashmir peacefully through bilateral negotiations.

Sanction of Post of Dy. Asstt. Director, Homoeopathy

2733. SHRI DIGAMBAR SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether some posts in the grade of Deputy Assistant Director (Homoeo.) for looking after the administration and working of the Homoeopathic dispensaries in the capital and outside run by the Central Government Health Scheme have recently been sanctioned ;

(b) if so, the number thereof ;

(c) the manner in which these posts are being filled up ; and

(d) how long will it take to put the persons so appointed on the job ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) (a) No.

(b) to (d) . Do not arise.

Loan for Purchase of DDA Flats

2734. SHRI CHINTAMANI JENA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 1401 on 27th November, 1980 regarding loan for purchase of DDA flats and state:

(a) whether all the persons listed in the statement laid on the Table have since executed the Mortgage Deeds in favour of the President of India in regard to the loans taken by them for the purchase of DDA flats;

(b) if not, which are the persons who have not so far executed the mortgage deeds;

(c) what action has been taken to secure the interest of the State in the absence of mortgage of the flats and who is responsible for not enforcing the rules in this behalf; and

(d) how is it that even persons who were given loans as far back as 1973 and 1974 have not as yet been asked to execute the mortgage deeds and whether responsibility for such lapse will be fixed and if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) (a) Only three persons have executed the mortgage deed.

(b) The requisite information is given in the statement.

(c) and (d). The interest of the State is secured by obtaining surety from two permanent Government servants before the House Building Advance is released in each case. Certain Government servants had represented for exemption from payment of stamp duty. Since a decision in this regard has now been taken, the concerned persons are being asked to execute the documents immediately.

Statement

The persons who have not so far executed the mortgage deeds.

1. Shri S.K. Karthak, Dy. Director (Admn.) Retired H.B.A. fully recovered from him.
2. Shri Jagjit Singh, Assistant
3. Shri M. R. Sharma, Stenographer
4. Shri N. D. Sethi, Stenographer
5. Shri A. L. Bhatia, Stenographer
6. Smt. Pashminder Kaur, Stenographer
7. Shri T.J. Rao, Stenographer (Gr. III)
8. Shri J.S. Goindi, L.D.C.
9. Shri Jai Kumar, Senior P.A.,
10. Shri B. K. Nayak, Assistant
11. Shri H.S. Sagar, Assistant
12. Shri H.M. Sambhi, Assistant
13. Shri Raja Ram, U.D.C.
14. Shri A.V.L.N. Rao, Stenographer